

Increase in FDI cap in some sectors

1764. SHRI VIJAY GOEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government proposes to increase the Foreign Direct Investment (FDI) cap in some sectors;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the details of present FDI limit in various sectors?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) FDI policy is reviewed on an ongoing basis, with a view to making it more investor friendly. Significant changes are made in the FDI policy regime, from time to time, to ensure that India remains increasingly attractive and investor-friendly. Government plays an active role in investment promotion, through dissemination of information on the investment climate and opportunities in India and by advising prospective investors about investment policies and procedures and opportunities.

FDI up to 100% is allowed on the automatic route in most sectors/activities subject to applicable laws/regulations; security and other conditionalities. Further, in various sectors, it is allowed up to the different limits, varying from 20% to 100%, subject to prescribed conditions. The detailed information is available in 'Consolidated FDI Policy Circular of 2015' at this Department's website (www.dipp.nic.in).

Preferential treatment by Iran to Indian investors

1765. SHRI K. R. ARJUNAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Iran promises preferential treatment to Indian investors; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) No, Sir. There is no specific agreement between India and Iran for preferential treatment to Indian investors. However, Iranian authorities have been expressing that Indian investors are encouraged to come and invest in Iran.